IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

CP-17/2016

IN THE MATTER OF:

Delhi Cold Storage (P) Limited

.....PETITIONER

SECTION:

Under Section 391 + 394

Order delivered on 10.8.2017

Contd-

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Ratan K. Singh, Advocate

For the Respondent

3.12

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner in C.P No.17/2016 that a week's time may be further granted to file the financial statement reflecting the latest transactions as on 31.3.2017 duly certified by the Chartered Accountant in relation to the division under its control.

Further, as per the last order dated 6.7.2017 of this Tribunal, time was granted for the production of Certificate of compliance in relation to Accounting Standards issued under Section 133 of the Companies Act, 2013 in relation to the Scheme. Ld. Counsel for the petitioner seeks some more time to comply with the said directions. Further, in relation to the production of financial statement, it is represented that the same will also be produced duly certified by the Chartered Accountant as on date.

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List the matter on 08.9.2017.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 10.8.2017